

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 8/97

DATE OF ORDER : 3-1-1997

Between :-

M.Sudhakar

... Applicant

And

1. The General Manager,
SC Rlys, Rail Nilayam, Sec'bad.
2. Chief Commercial Superintendent,
SC Rlys, Rail Nilayam, Sec'bad.
3. Sr.Divisional Personnel Officer,
Vijayawada Divisional Office,
S.C.Rlys, Vijayawada.
4. Sr.Divisional Personnel Officer,
Divisional Office, SC Rlys, Guntakal, AP.

... Respondents

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Counsel for the Applicant : Shri P.Naveen Rao

Counsel for the Respondents : Shri V.Rajeshwar Rao, CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A))

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B

D

... 2.

(Order Per Hon'ble Shri R.Rangarajan, Member (A)).

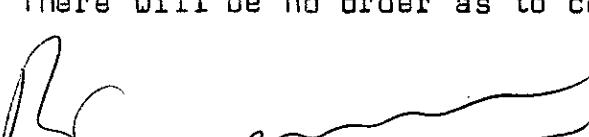
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Shri Phani Raj for Shri P.Naveen Rao for the applicant.

Shri K.Sudhakar Reddy for Shri V.Rajeshwar Rao, standing counsel for Respondents.

2. This OA is filed praying for a direction to the respondents to engage him in any existing vacancies of the Catering Cleaner in Vijayawada Division as per seniority and eligibility. The applicant states that he was a cleaner under a Contractor engaged in the year 1989. It is further stated that he was discharged in December, 1990 on abolition of the Contract. He relies on the Supreme Court decision for his re-engagement. He also relies on a judgement in OA 982/94 decided on 15-8-92 to support his case. But the details given in this case are not sufficient to decide this issue. Further, he has not submitted any representation to Respondent No.3 for redressal of his grievances. Under the circumstances the applicant is directed to submit a representation in this connection to Respondent No.3, if so advised. If such a representation is received by the Respondent No.3, the same should be disposed of by him in accordance with the Law expeditiously.

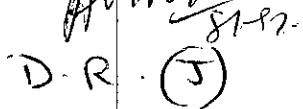
3. There will be no order as to costs.


(B.S.JAI PARAMESHWAR)
Member (J)

31/1/97


(R.RANGARAJAN)
Member (A)

Dated: 3rd January, 1997.
Dictated in Open Court.


D.R. (J)

(4)

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B.A.NO.8/97

Copy to:

1. The General Manager, South Central Railway, Railnilayam, Secunderabad.
2. Chief Commercial Superintendent, South Central Railway, Railnilayam, Secunderabad.
3. Senior Divisional Personnel Officer, Vijayawada Divisional Office, South Central Railway, Vijayawada.
4. Senior Divisional Personnel Officer, Divisional Office, South Central Railway, Guntakal, A.P.
5. One copy to Mr.P.Naveen Rao, Advocate,CAT,Hyderabad.
6. One copy to Mr.V.Rajeswara Rao, Addl.CGSC,CAT,Hyderabad.
7. One copy to Library,CAT,Hyderabad.
8. One duplicate copy.

YLKR

61/2000/10/16

THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH

Q/24/197

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:
M(J)

DATED:

3.1.97

ORDER/JUDGEMENT

R.A./C.P/M.A. No.

O.A. NO. 81/97 in

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

A/w copy got to N3
E.

केंद्रीय प्रशासनिक अंगिकरण
Central Administrative Tribunal
प्रेषण/DESPATCH

27 JAN 1997 Regd

हैदराबाद न्यायालय
HYDERABAD BENCH